



2025:DHC:1879



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of Decision: 20.03.2025

+ **CCP(CO.) 1/2025**

M/S HT MEDIA LIMITED

.....Petitioner

Through: Mr. Priyadarshi Chaitanyashil, Mr.
Tejaswi Bhanu and Ms. Priya, Adv.

versus

OFFICIAL LIQUIDATOR

.....Respondent

Through: Mr. Sumit K. Batra, Adv.

CORAM:

HON'BLE MS. JUSTICE TARA VITASTA GANJU

TARA VITASTA GANJU, J.: (Oral)

1. The present Petition has been filed by the Petitioner contending that the proceedings be initiated against the office of the Official Liquidator/Official Liquidator for violation of the order dated 10.07.2024 passed by the Court in CO. APPL.611/2024.

2. Notice was issued by the Coordinate Bench of this Court on 12.02.2025 when the learned Standing Counsel for OL sought time to take instructions.

3. Learned Counsel for OL has returned with instructions and submits that the prayers in the present Petition are essentially for directions qua the claim of the Petitioner which has been filed before the office of the OL on 19.07.2024.

3.1 Learned Counsel for OL submits that there is no wilful disobedience of the orders of this Court, the claim as filed by the Petitioner is being processed. It is further contended, on instructions, that the claim is in the process of verification.



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3.2 Learned Counsel for OL additionally submits that there is only a delay in processing the claim and there is no wilful disobedience of the orders of the Court. He seeks to rely upon the email received from the Chartered Accountant who is examining all 1100 claims of various creditors of the Company wherein it is stated that the final report will be submitted by the 2nd week of April, 2025.

3.3 The statement of the learned Counsel for OL is taken on record.

4. Given the fact that the claims of 1100 creditors including that of the Petitioner are being examined by the Official Liquidator, no contempt is made out. However, since the claim is pending for several months now, the Official Liquidator is directed to ensure time lines are adhered to.

5. The Petition is disposed of in the foregoing terms.

6. The parties will act based on the digitally signed copy of the order.

TARA VITASTA GANJU, J

MARCH 20, 2025/r/pa/ha

Click here to check corrigendum, if any